

Hans Helicopters Limited has introduced sea plane operations in Andaman & Nicobar Islands, as a Pilot Project to connect Port Blair & Havelock and other islands in North Andaman.

**DIAL's revenue sharing with AAI**

801. SHRIMATI SHOBHANA BHARTIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Delhi International Airport Ltd. (DIAL) has been sharing less than the required 46 per cent of its revenues with the Airports Authority of India (AAI);

(b) if so, the details thereof;

(c) whether Government proposes to take any steps to rectify the loopholes due to which DIAL has been able to reduce its revenue sharing with AAI; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir.

(b) Does not arise.

(c) and (d) As per Clause 11.1.2 of Operation, Management and Development Agreement (OMDA) entered between M/s Delhi International Airport Pvt. Ltd. (DIAL) and Airports Authority of India (AAI), DIAL is required to pay annual fee @ 45.99% of its gross revenue. AAI is regularly receiving the revenue share from DIAL.

**Controlling the over working of pilots**

802. SHRI P. RAJEEVE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) what measures are in place to ensure that pilots are not over worked;

(b) whether regular checks are done on airlines in this regard and if so, the details thereof; and

(c) whether airlines which over work their pilots were fined and if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Directorate General of Civil Aviation (DGCA) has issued AIC 28 of 1992 which governs the Flight duty time, flight time requirements and rest requirements of the pilots. The AIC covers both domestic and international operations. All the airlines have developed mechanism for the implementation of these requirements. Implementation of these requirements are also checked by DGCA during surveillance inspections and safety audits and also by the Flight Safety departments of the concerned airlines. Any exceedance occurring due to operational reasons are adequately dealt by providing additional rest.